

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

RAJYA SABHA
UNSTARRED QUESTION No. 2442
ANSWERED ON 21/03/2025

NON-PAYMENT OF WAGES OF TEA GARDEN WORKERS

2442. SHRI RITABRATA BANERJEE:

Will the Minister of Commerce and Industry be pleased to state:

- (a) whether it is a fact that the tea garden workers of Banarhat Tea Estate, Karballa Tea Estate, New Dooars Tea Estate and Choonabhatti Tea Estate under Andrew Yule & Company Limited, are not getting regular wages for the last one year;
- (b) if so, the details thereof and the reasons therefor, garden-wise; and
- (c) the remedial measures initiated to ensure the regular wages of the Tea Garden Workers of the above-mentioned gardens?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI JITIN PRASADA)

(a) to (c) Andrew Yule and Company Limited is a Central Public Sector Enterprise that comes under the purview of Ministry of Heavy Industries. Wages in respect of workers of tea estates are being paid on weekly basis and are delayed by five to six weeks due to financial crisis in tea division of Andrew Yule & Company Limited and the Company has taken efforts to regularise the wages by engagements with all stakeholders to increase productivity and quality to increase revenue.

Further, the matters related to the wages of tea garden workers come under the purview of Payment of Wages Act, 1936, which is implemented by the respective State Governments.
